

FORM TM-50

THE TRADE MARKS ACT, 1999

Agent's Code No:

Proprietor's Code No:

Fee: See entries NO.40 and 41 of the First Schedule.

Form of request by a registered proprietor or a registered user of a trade mark who has no principal place of business in India to enter, alter or substitute an address for service in India as part of his registration (rules 91, 96, 97)

Request is made by ' who is the registered 2 proprietor (user) or Trade Mark(s) Nos. 3 registered in class for the4 addition, alteration or substitution of an address for service in India in or to the entry thereof so that the address for service in India may read 5

All communications relating to this application may be sent to the following address in India:-

Dated thisday of20.....

6

SIGNATURE

NAME OF SIGNATORY IN LETTERS

To

The Registrar of Trade Marks

The Office of the Trade Marks Registry at 7

1. Here insert the full name and address of the person making the request
 2. Strike out one of the words "Proprietor" or "user" as the case may be
 3. Additional numbers (where the marks are entered in the register as associated trade marks) may be given in a signed schedule on the back of the Form
 4. Cancel the words that are not applicable
 5. State here the precise entry or changed entry desired
 6. Signature
 7. State the name of the place of the appropriate office of the Trade Marks Registry
- (See rule 4)

Note: A registered proprietor or a registered user whose address for service in India has been altered by a public authority so that the changed address designates the same premises as before may make also the statement for which there is provision on the back of this Form in order to avoid payment of fees

(To appear on the back of this form)

(For use only in case an address for service in India is changed by a public authority, without change of premises).

The change of address for service in India for the entry of which application is made on the other side of this form was ordered by' on the day of.....20.....

An officially certified copy of the order is enclosed herewith.

Dated thisday of20.....

2.....

SIGNATURE

NAME OF SIGNATORY IN LETTERS

1. Here insert the name of the public authority ordering the change and date thereof.
2. Signature

Note: If the above statement be made and an officially certified copy of the order by the named authority necessitating the alteration be supplied, the Registrar if satisfied as to the facts of the case will not require any fee to be paid in Form TM-50 [see rule 96(3)]